

## The Arunachal Pradesh Gazette

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GOVERNMENT OF ARUNACHAL PRADESH LAW, LEGISLATIVE AND JUSTICE DEPARTMENT ARUNACHAL PRADESH CIVIL SECRETARIAT **ITANAGAR** 

## NOTIFICATION

The 17th November, 2020

No. Law/Legn-17/2020.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Fifth Session of the Seventh Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general inormation.

(Received the assent of the Governor on 10th November, 2020)

## THE ARUNACHAL PRADESH SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) ACT, 2020

(ACT No. 9 OF 2020)

An

Act

further to amend the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983 (Act No. 6 of 1983).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy First year of the Republic of India as follows:-

the Republic of India de Constitution		
1.	(1) This Act may be called the Arunachal Pradesh Salaries and Allowances of Ministers (Amendment) Act, 2020.	Short title and commencement
	(2) It shall be deemed to have come into force with effect from 1 <sup>st</sup> April, 2020.	
2.	In the Arunachal Pradesh Salaries and Allowances of Ministers Act, 1983, after section 3, the following section shall be inserted, namely:-	
	"3A. Notwithstanding anything contained in section 3, the salary payable to the Chief Minister, Deputy Chief Minister, Ministers (including Leader of Opposition), Minister of State and Deputy Ministers under Section 3 shall be reduced by thirty percent, for a period of one year commencing from 1st April, 2020, to meet the exigencies arising out of Corona Virus (Covid-19) pandemic".	Insertion of new section 3A

Onit Panyang, IAS Secretary to the Government of Arunachal Pradesh, Itanagar.